

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/S AMEYA ECO-ZONE DEVELOPERS PRIVATE LIMITED
OPERATING IN PURCHASE, SALE, TAKE ON LEASE OR LEASE OF ANY LANDS AND
BUILDINGS OR ANY PARTS OF BUILDING

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	M/s Ameya Eco-Zone Developers Private Limited CIN: U45200MH2007PTC167389 PAN: AAGCA1196G
2.	Address of the registered office	103, Ameya House, Rajkumar Corner, Jayprakash Road, Andheri(West), Mumbai, Maharashtra, India, 400058
3.	URL of website	There is no website of Corporate Debtor (CD).
4.	Details of place where majority of fixed assets are located	Land parcel admeasuring 78 acres at Waghodia Distret, Vadodara, Gujarat.
5.	Installed capacity of main products/ services	Not available
6.	Quantity and value of main products/ services sold in last financial year	Not known
7.	Number of employees/ workmen	Not known
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Since there is no website of CD, information can be sought through communication to the following email : E-mail: eo.ameyadevelopers@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Since there is no website of CD, information can be sought through communication to the following email : E-mail: eo.ameyadevelopers@gmail.com
10.	Last date for receipt of expression of interest	28.08.2024
11.	Date of issue of provisional list of prospective resolution applicants	02.09.2024
12.	Last date for submission of objections to provisional list	07.09.2024
13.	Date of issue of final list of prospective resolution applicants	12.09.2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12.09.2024
15.	Last date for submissions of resolution plans	12.10.2024
16.	Process email id to submit EOI	eo.ameyadevelopers@gmail.com

Date: 13.08.2024

Place: Mumbai

Sd/-

Avinash Ambikaprasad Shukla
Resolution Professional

For Ameya Eco-Zone Developers Private Limited

IBBI Reg. No.: IBBI/IPA-003/IP-N00243/2019-2020/12839

AFA: AA3/12839/02/070125/301093 valid upto 07.01.2025

Registered Address: Level 3, Padma Palace, Plot No.79, Sector 28, Vashi, Navi Mumbai- 400703

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CHANGE OF NAME

NOTE Collect the full copy of Newspaper for the submission in passport office.

I HAVE CHANGED MY NAME FROM PRIYANKA DUDHINATH JAISWAL TO PRIYANKA DUDHINATH JAISWAL AS PER GOVT. OF MAHARASHTRA GAZETTE NO. (M-24140557). CL-101

I HAVE CHANGED MY NAME FROM S. BABU / BABU SIVAPRAKASAM TO SIVAPRAKASAM BABU AS PER DOCUMENTS. CL-101A

I HAVE CHANGED MY NAME FROM SHARDADEVI DUDHINATH JAISWAL TO SHARDADEVI DUDHINATH JAISWAL AS PER GOVT. OF MAHARASHTRA GAZETTE NO. (M-24140232). CL-101B

I HAVE CHANGED MY NAME FROM JAYANTILAL DUNGARSHI DEDHIA TO JAYANTILAL DUNGARSHI DEDHIA AS PER DOCUMENTS. CL-101C

I HAVE CHANGED MY NAME FROM AMBER MOHAMMED AHMED FAROOQUI TO AMBER ZEESHAN FAROOQUI AS PER DOCUMENTS. CL-101D

I HAVE CHANGED MY NAME FROM GEETA MADHAVAN KUTTY NAIR TO GEETA MADAVANKUTTY NAIR AS PER GAZETTE (NO - 2481400) / RN NO. MAH14 / 2009/ 31874 DATED JUNE 20-26-2024. CL-201

I AM DINESH RHODAS SALVE, RES SAMARTH NAGAR, TEMBHODE, DIST PALGHAR-401404, DECLARES THAT IN THE PASSPORT OF MY SON SANJAY DINESH SALVE, HIS MOTHER'S NAME IS WRONGLY WRITTEN AS SNEHAL DINESH SALVE AND HER ORIGINAL AND REAL NAME IS SNEHAL DINESH SALVE FOR ALL THE PURPOSE REFERRED : AFFIDAVIT MAG/SR/2000 DATED 08 AUGUST 2024. CL-208

CHANGE OF NAME

I HAVE CHANGED MY NAME FROM SHAH MEETA CHINUBHAI TO MEETA NITIN SHAH AFTER MARRIAGE WITH NITIN SHAH AS PER DOCUMENT AADHAR NO.: 303327645691. CL- 334

I HAVE CHANGED MY NAME FROM BHAKTHI B.S TO BHAKTHI BIJU PILLAI AS PER AFFIDAVIT DATED 9 AUGUST 2024. CL- 356

I HAVE CHANGED MY NAME FROM LAXMI DEVI SAVITA TO LAXMI VIKAS SHRIVASTAV AS PER AADHAR CARD NAME (DUE TO MARRIAGE) AADHAR 76739285685. ADDRESS 307, TWISHA APARTMENT, AGASHI VIRAR WEST 401303. CL- 401

I HAVE CHANGED MY NAME FROM SMITA SHANTARAM SASANE TO SMITA CHOUDHARY AS PER AFFIDAVIT NO.16AB 802221. CL- 495

I, GITA SPOUSE OF NO 14351281Y HAV. NIKAM GOPINATH RAGHUNATH RESIDENT OF VII--- KULVANDI TAL-- KHED, DIST-- RATNAGIRI HAVE CHANGED MY NAME FROM GITA TO GITA GOPINATH NIKAM VIDE AFFIDAVIT DATED 8/08/2024 BEFORE EXECUTIVE MAGISTRATE, KHED. CL- 501

I HAVE CHANGED MY NAME FROM SANDYA ANANT SHINDE TO SANDHYA ANANT SHINDE AS PER AFFIDAVIT DATED: 09/08/2024. CL- 601

I HAVE CHANGED MY NAME FROM DSOUZA DOMINIC ANTHONY TO DOMINIC ANTON DSOUZA AS PER AADHAR CARD. CL- 615

I HAVE CHANGED MY NAME FROM YOGESH YOGA TO YOGESH SHIVSAHAJI YOGA, STAYING AT B-1/504, A-WING, OMKAR INDRAPURI COOP HSG SOCIETY, FILM CITY ROAD, KANYAPADA, GOREGAON EAST MUMBAI, MAHARASHTRA 400063 AS PER AADHAR CARD NO. 4202 8860 3923. CL- 701

I HAVE CHANGED MY NAME FROM MOHAMMAD YUNUS MOHAMMAD YUSUF TO MOHAMMAD YUNUS MOHAMMAD YUSUF KHAN. CL- 801

I HAVE CHANGED MY NAME FROM NIKHIL NAVANITLAL UPADHYAYA TO NIKHIL NAVNITLAL UPADHYAYA AS PER GAZETTE NO. (M - 24141023). CL- 878

I HAVE CHANGED MY NAME FROM NAVANITLAL BHIKHABHAI UPADHYAYA TO NAVNITLAL BHIKHABHAI UPADHYAYA AS PER GAZETTE NO. M-24145356. CL- 879

I HAVE CHANGED MY NAME FROM CYNTHIA MARY FERNADES TO CYNTHIA FREDRICK FERNADES AS PER DECLARATION. CL- 901

I HAVE CHANGED MY NAME FROM SNEHA C TO SNEHA SANIL AS PER DECLARATION. CL- 901A

I HAVE CHANGED MY NAME FROM JINSON JOSEPH S/O. K. V. JOSEPH TO JINSON JOSEPH S/O. JOSEPH VARKEY KALAMBATTU HAS PER AFFIDAVIT DATED 10.08.2024. CL- 904

I HAVE CHANGED MY NAME FROM AKSHATA PRAFULL NAVGHARE TO AKSHATA PRAFULLA NAVGHARE AS PER AFFIDAVIT DATED- 01/08/2024. CL- 968

PUBLIC NOTICE

Hereby this notice all concerned public in large are informed that Room No. C/5, Ground + 1st Floor, Mahakali Cottage, Mahakali Caves Road, Near Sai Baba Temple, Andheri East, Greater Mumbai, Mumbai Suburban 40093 said flat was originally owned, occupied by my client Mother Late T. Sarla Satyanarayan alias Sarla Satyanarayan Naidu she is died intestate on 29/01/2024 without made any will. Hence as a legal heirs of Deceased T. Sarla Satyanarayan Naidu I, Shri Ram Satyanarayan Naidu have shared title, interest in the said flat. My client Shri Ram Satyanarayan Naidu has filed Miscellaneous Application No. 62/2024 in the Hon'ble Court of Civil Judge (Senior Division) at Vasai for obtain heirship certificate in the name of both legal heirs for equal share. The said matter is pending before the Hon'ble Court Vasai. The said Mr. Shri Ram Satyanarayan Naidu is trying to sell the said flat and trying to create third party interest. My Client Shri Ram Satyanarayan Naidu has 1/2 share in the said flat. However, it is hereby informed that no one should do any kind of oral or written transaction whatsoever in nature with Mr. Shri Ram Satyanarayan Naidu, without the consent of my client. My client not bound to any transaction which would be executed without the consent of my client. On the other hand, it should be noted that whatever the court orders will be passed in future which would be binding on the third party, the buyer and other stakeholders and the related person it also will be responsible for the expenses incurred in this regard.

Mrs. Sarika Kunal Kode, Advocate, Bombay High Court Office Address : A/503, Yashwant Pride, Beside Vasai Court, Vasai (W), Taluka Vasai, District Palghar 401201.

PUBLIC NOTICE

Take notice that our client/s is/are negotiating with Mrs. Sarladevi Vinod Sethia for outright purchase of her three Shop Premises, more particularly described in the Schedule hereunder written, for valid consideration and upon certain terms and conditions. It is represented by the said Vendor that the said three Shop premises are free from all claims, encumbrances, charges and litigations and she has clear and marketable title.

Any person having or claiming to have any right, title, claim or interest in the said three Shop premises or in any part thereof, or any claim by way of, or under, or in the nature of any agreement, license, mortgage, sale, lien, gift, trust, inheritance, charge or otherwise should inform to the undersigned within (14) fourteen days from the date of publication of this notice with supporting evidence of his/her claim. If claims or objections are not received within the stipulated time, then it shall be deemed that such claims or objections are not existing at all and/or waived completely, and our client's shall finalize the deal with the said Vendor, treating that the said three Shop premises are free from all encumbrances and charges.

SCHEDULE OF THE PROPERTIES All that piece and parcel of three Shop Premises being Shop No. 101, admeasuring about 262 sq. feet built-up area, Shop No. 106, admeasuring about 191 sq. feet built-up area and Shop No. 110, admeasuring about 255 sq. feet built-up area, thus totally admeasuring about 708 sq. feet built-up area, on 1st Floor, in the building known as 'Veemani Market' being lying and situate at Final Plot No. 42 of Mandvi & Elphinstone Estate, TPS-1 of Mandvi Division, bearing Cadastral Survey No. 919 of Mandvi Division, in the Registration District and Sub-District of Mumbai City, at 267/271, Narsi Natha Street, Mumbai - 400 009.

Sd/- S. Parekh & Co. Advocates High Court 35, Ganjawaal Shopping Centre, S.V.P Road, Borivali (West), Mumbai - 400 092.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/S AMEYA ECO-ZONE DEVELOPERS PRIVATE LIMITED OPERATING IN PURCHASE, SALE, TAKE ON LEASE OR LEASE OF ANY LANDS AND BUILDINGS OR ANY PARTS OF BUILDING (Under Regulation 36A(1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

For Ameeya Eco-Zone Developers Private Limited IBBBI Reg. No.: IBBBI/PA-003/JP-NO0243/2019-2020/12839 AFA: AA3/12839/02/071025/301093 valid upto 07.01.2025 Registered Address: Level 3, Padma Palace, Plot No.79, Sector 28, Vashi, Navi Mumbai- 400703

Form No. 3, (Sec Regulation-15 (1)(a) / 16 (3)) IN THE DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 2) MTNL Bhawan, 3rd Floor, Strand Road, Apollo Bhandar, Colaba Market, Colaba, Mumbai - 400005.

Case:OA/161/2023 Exh. 13 Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

CANARA BANK VS KUSH MEHUL PAREKH & ORS. NAME & ADDRESS OF DEFENDANTS 1. Kush Mehul Parekh, residing at Flat No.702, RNA Kutir, Plot No.148, 14th Road, Chembur, Mumbai - 400071.

WHEREAS, OA/161/2023 was listed before Hon'ble presiding Officer/Registrar on 24.07.2024. WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 2,38,56,233.84 paise (application along with copies of documents etc. annexed).

Whereas the service of summons could not be affected in ordinary manner and whereas the Application for substituted service has been allowed by this Hon'ble Tribunal.

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under-

- i) To show cause within thirty days of service of the summons as to why relief prayed for should not; ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application; iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties. iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal. v) You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 26.11.2024, at 11.00 A.M. failing which the application shall be heard and decided in your absence. Given under my hand and the seal of this Tribunal on this Date 24.07.2024.

Signature of the Officer Authorised to issue summons Note : Strike out whichever is not applicable Sd/- Registrar Mumbai DRT - No. 2

POSSESSION NOTICE (for immovable property) Whereas, The undersigned being the Authorized Officer of SAMMAAN CAPITAL LIMITED (CIN:L65922DL2005PLC136029) (formerly known as INDIABULLS HOUSING FINANCE LIMITED) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 25.09.2019 calling upon the Borrower(s) PAWAN KUMAR SHARMA AND REKHA PAWAN SHARMA to repay the amount mentioned in the Notice being Rs.16,29,014 (Rupees Sixteen Lakhs Twenty Nine Thousand Fourteen Only) against Loan Account No. HHLKAL00321782 as on 20.09.2019 and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 09.08.2024.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of SAMMAAN CAPITAL LIMITED (formerly known as INDIABULLS HOUSING FINANCE LIMITED) for an amount of Rs.16,29,014 (Rupees Sixteen Lakhs Twenty Nine Thousand Fourteen Only) as on 20.09.2019 and interest thereon.

The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY PREMISES No. 304, ADMEASURING 36.44 SQ. MTRS., CARPET AREA ON THE THIRD FLOOR, IN WING- 'A', WHICH IS OWNED BY (I) PAWAN KUMAR SHARMA AND (II) MRS. REKHA PAWAN SHARMA, THROUGH AGREEMENT FOR SALE DATED 23.02.2017, REGISTERED BEFORE THE OFFICE OF THE REGISTRAR OF ASSURANCES, BHIWANDI - 2, DISTT. THANE, MAHARASHTRA AND IS SITUATED IN THE PROJECT KNOWN AS 'UTSAV'

Date : 09.08.2024 Authorised Officer Sd/- SAMMAAN CAPITAL LIMITED (FORMERLY KNOWN AS INDIABULLS HOUSING FINANCE LIMITED)

HARDCASTLE & WAUD MANUFACTURING COMPANY LIMITED Regd Office: Wall Office, 2nd Floor, Marol Junction Mall of West Pioneer Properties (India) Pvt. Ltd, Nethalvi, Kalyan (E) 421306 E-Mail Id: ho@shawcolindia.com Website: www.hawcolindia.in CIN : L99999MH1945PLC004581 Tel No. 022-22837658-62

Notice is hereby given that the 78th Annual General Meeting (AGM) of the Company will be held at Club House, Residency Gate, Next to Tower-A, Near Metro Junction Mall of West Pioneer Properties (India) Pvt. Ltd, Nethalvi, Kalyan (E) - 421306 on Friday, 6th September, 2024 at 10.00 a.m. to transact the business as set forth in the Notice of the Meeting dated 5th August, 2024.

In compliance with MCA and SEBI Circulars, the Notice of the AGM along with the Annual Report of the Company for FY.2023-2024 is sent only through electronic mode to those members whose email addresses are registered with the Company/ Depositories/RTA as on 2nd August, 2024. Members can update their email IDs and bank details with the RTA at https://linkintime.co.in/emailreg/email_register.html.

The Company provides its members the facility to cast their votes by electronic means on all resolutions set forth in the Notice.

- a. Date and time of commencement of remote e-voting 03-09-2024 (9.00 a.m. IST) b. Date and time of end of remote e-voting 05-09-2024 (5.00 p.m. IST) *Remote e-voting shall not be allowed beyond 5.00 p.m. c. Cut off date 30-08-2024 d. Members holding shares on the cut-off date shall be entitled to avail facility of remote e-voting or voting through ballot paper in the AGM. e. Members who have cast their vote by remote e-voting may attend the meeting but shall not be entitled to cast their vote again. f. Annual Report of the Company for the FY. 2023-2024 along with Notice of the AGM containing procedure for remote e-voting is available at the Link http://www.hawcolindia.in/pdf/2024/ANNUAL%20REPORT_2023-2024.pdf and will also be available on the websites of the NSDL at www.evoting.nsdl.com and of BSE Limited at www.bseindia.com. g. Members who are holding shares in physical form or who have not registered their email address with the Company/Depositories/RTA or any person who acquires shares and becomes a member of the Company after the Annual Report has been sent electronically by the Company, may obtain his / her login ID and password for remote e-voting from NSDL by sending a request at evoting@nsdl.com. Register of Members and Share Transfer Books of the Company will remain closed from 5th September, 2024 to 6th September, 2024.

In case of any queries related to remote e-voting, members may refer the FAQs and remote e-voting user manual available at the downloads section of www.evoting.nsdl.com or call on 022 - 4886 7000 or send a request at evoting@nsdl.com. Members may also contact Ms Pallavi Mhatre, Senior Manager, at NSDL, at telephone no.: 022-4886 7000, who will also address grievances pertaining to remote e-voting.

By Order of the Board of Directors Hardcastle & Waud Manufacturing Company Limited Sd/- Smita Achrekar Company Secretary & Compliance Officer 13.08.2024

GIC HOUSING FINANCE LTD. CIN NO. : L65922MH1989PLC054583 Reg. off.: National Insurance Building 6th Floor, 14, Jamshedji Tata Road, Churchgate, Mumbai - 400020. Tel No- 022-43041900. Email: investors@gicfh.com, corporate@gicfh.com, Website: www.gicfhindia.com Nere-Panvel Branch Office: Mahalaxmi Nagar, Nere Branch, Panvel Matheran Road, Nere, New Panvel - 412006. Email: Nerepanvel@gicfhindia.com

To, Mr. RITESH RAMANAND YADAV / Mrs. DEVI SINDHU RE. - YOUR LOAN ACCOUNT NO. MH0490610002480 WITH US. You are hereby informed that your properties viz. "SANSRUKUTI CHS LTD, FLAT NO. 10, 2ND FLR , NR.VITTHAL MANDIR, DAHIVALI TARPHE NEED, KARJAT, PIN CODE: 410201" which is mortgaged with us, and in view of your default, it will be auctioned to recover our legitimate dues, in pursuance of the provisions of the SARFAESI Act, 2002 and Rules made thereunder. Please also note that, your inventories (movable properties) are still lying at the said property and you are therefore requested to take back the said inventories within a period of 7 (Seven) days from the date of this notice. Else, we will be constrained to sell the said inventories, to realise our outstanding dues towards shortfall of the secured debt (if any) and the expenses incurred for preservation of the inventories For GIC Housing Finance Ltd. Sd/- Authorised Officer Date : 13.08.2024

SYMBOLIC POSSESSION NOTICE

Branch Office: ICICI Bank LTD Office Number 201-B, 2ND Floor, Road No. 1 Plot No. B3, WIFIT PARK, Wagle Industrial Estate, Thane (West) - 400604

The undersigned being the Authorized Officer of ICICI Bank Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) R/W Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, (on the underlying pool assigned to ICICI Bank by Dewan Housing Finance Ltd.) in relation to the enforcement of security with respect to a Housing Loan facility granted, pursuant to a loan agreement entered into between DHFL and the borrower, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

Table with 5 columns: Sr. No., Name of the Borrower(s)/ Co-Borrower(s) (DHFL Old LAN & ICICI New LAN), Description of Property/ Date of possession, Date of Demand Notice/ Amount in Demand Notice (₹), Name of Branch

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules, 2002. Date : August 13, 2024 Place : Aurangabad & Jalna Authorized Officer ICICI Bank Limited

झारखण्ड सरकार नगर विकास एवं आवास विभाग विज्ञापित

विज्ञापन संख्या- 4/नॉवि0/गउन/117/2014/3057 रॉकी दिनांक-07/08/24 झारखण्ड क्षेत्रीय विकास प्राधिकरण, 2001 की धारा-89 (3) में अंकित प्राधान्यों के अंतर्गत में रॉकी क्षेत्रीय विकास प्राधिकरण, रॉकी अर्वांचन अपीलीय न्यायाधीकरण के सदस्य (हितोय) की नियुक्ति हेतु निम्नांकित अर्हत एवं अनुभव प्राप्त व्यक्तियों से आवेदन आमंत्रित किये जाते हैं।

Table with 8 columns: क्र०, पद का नाम, संख्या, शैक्षणिक योग्यता, शैक्षणिक योग्यता, अन्य आवश्यकताएँ, अर्हतायें, अर्हतायें

3. सदस्य (हितोय) की सेवा अवधि 03 वर्षों के लिए होगी एवं इनकी अधिकतम उम्र 65 वर्षों की होगी। 4. सदस्य (हितोय) अपने कार्यालय के दौरान कोई अन्य पद धारण नहीं करेंगे। 5. सदस्य (हितोय) के वेतन एवं मत्ते /मानदेय का निर्धारण योजना-सह-वित्त विभाग के द्वारा निर्गत परिपत्र में निहित प्राधान्यों के अनुरूप आदेय होंगे। PR 332516 (Urban Development) 24-25 (D)

BRIHANMUMBAI MAHANAGARPALIKA

Office of the Assistant Engineer, 'E' Ward, 10 Sheikh Hafizuddin Marg, Byculla-400010 AE / E / 9062 / SWIM, Dt : 12.08.2024

Sub: Work of Providing NGO labours for carrying out segregation and cleanliness in BMC Market premises & During Ganesh Festival 2024 in E Ward Expression of Interest Advertising

Application are invited from Interested Local Registered Labour Cooperative Societies, Service Co-operative Societies, Unemployed Service Co-operative Societies, Non-Governmental Organizations Registered with the Municipal Corporation, Women's self-help groups, etc. for the work of Providing NGO labours for carrying out segregation and cleanliness in BMC Market premises & During Ganesh Festival 2024 in E Ward.

The Municipal Corporation reserves the right to change the number of NGO Sansthas to be selected for the subject work as well as the number of units of the Sansthas as per the requirement of the AE(SWM) E Ward office without any prior notice. Applications will be provided by AE(SWM) E Ward office from 13.08.2024 to 20.08.2024 during 10.30 am to 4.00 pm. The institution should issue Challan only after the institution submits a separate application for Challan on demand. The deadline for issuing challan is 20.08.2024 up to 1.00 pm. Copy of application for Scrutiny Fee Challan to the Assistant Engineer (SWM) in 'E' Ward for 1) "Market Area" is Rs. 3300 + 18% GST = Rs. 3894 + 2) Cleaning & Collection of Garbages during "Ganeshotsav-2024" is Rs. 660 + 18% GST = Rs. 778.8 i.e. (Rs. 780/-) in cash or Nationalized Bank D.D. The application will be issued from this office after depositing it at Citizen facility Centre (C.F.C.) in the name of 'Brihanmumbai Mahanagarpalika' (Non-refundable). The list of eligible institutions and the date of draw will be posted on the Notice Board at SWM 'E' Ward Office. Allotment of work to the successful organizations from the list of eligible organizations will be done by the Assistant Commissioner of the concerned department as per the terms and conditions of separate amount is required for each job.

Interested organizations should contact 'E' Ward SWM Office for more details. The deadline for submission of filled applications will be 21.08.2024 by 1:00 PM. Applications submitted after the mentioned office hours will not be considered.

Sd/- Assistant Engineer (SWM) 'E' Ward PRO/928/ADV/2024-25 Avoid Self Medication

COURT ROOM NO. 31 IN THE BOMBAY CITY CIVIL COURT AT BOMBAY COMMERCIAL SUIT NO. 126 OF 2023 (Under Order V Rule 20(1A) of the Civil Procedure Code 1908 for Paper Publication)

Plaint lodged on: 03/01/2023. Plaintiff admitted on: 18/03/2023 Under Order V, Rule 2 of the Code of Civil Procedure, 1908 r/w Sec. 16 of the Commercial Courts Act, 2015

RULE 51, SUMMONS to answer plaintiff Under section 27, O. V. rr. 1,5,7 And 8 and O.VIII, r. 9, of the Code of Civil Procedure.

BANK OF BARODA, a body Corporate, Constituted under the Banking Companies (Acquisition and Transfer of Undertakings) Act V-1970, having their Head Office at Alkapur Baroda, Gujarat State and their Branch Office at, Shivaji Park Branch, Aradhana Mandir CHSL.L.J.Road, Mahim, Mumbai - 400016. ... PLAINTIFF

VERSUS MRS. RITA CHOURASIA PROP./M/S. DEVESHI ENTERPRISES Ground Floor, C/6, Flat No. 002, Jagruti CHSL, Sector - 2, Shanti Nagar Mira Road, East, Thane 401107 ... DEFENDANT

To, MRS. RITA CHOURASIA PROP. M/S. DEVESHI ENTERPRISES Abnoved Defendant. (As per Order dated on 10.06.2024 in presiding in Court Room No. 31 V.S. Hingne)

GREETINGS; WHEREAS the above named plaintiff have instituted a suit relating to a commercial dispute against you and you are hereby summoned to file a Written Statement within 30 days of the service of the present summons and in case you fail to file the Written Statement within the said period of 30 days, as shall be Allowed to file the Written Statement on such other days, as may be specified by the Court, for reasons to be recorded in writing and on payment of such costs as the Court deems fit, but which shall not be later than 120 days from the date of service of summons, on expiry of one hundred and twenty days from the date of service of summons, you shall forfeit the right to file the Written Statement and the Court shall not allow the Written Statement to be taken on record-

THE PLAINTIFF THEREFORE PRAYS: a) The Defendants be jointly and severally ordered and decreed to pay to the Plaintiffs a sum of Rs.8,22,604/- (Rupees Eight Lacs Twenty Two Thousands Six Hundred Four Only) with interest thereon at their respective rates with. Monthly rest from the date of filing of the Suit till the date of payment and/or realization as per the Particulars of the Plaintiffs' Claim being Exhibit "T" to the Plaintiff.

b) For such other and further reliefs as per nature and circumstances of the case may require. c) For costs of the suit.

You are hereby summoned to appear in this Court in person, or by an Advocate and able to answer all material questions relating to suit, or who shall be accompanied by some person able to answer all such questions to answer the above named Plaintiff, and as the suit is fixed for the final disposal, you must produce all your witnesses and you are hereby required to take notice that in default of your appearance, the suit will be heard and determined in your absence; and you will bring with you any document in your possession or power containing evidence relating to the merits of the Plaintiff's case or upon which you intend to rely in support of your case and in particular for the Plaintiff's the following documents:- Given under my hand and the seal of this Hon'able court on dated 19 June 2024

Sd/- For Registrar City Civil Court Gr. Bombay Advocate for Plaintiff: Adv. PURNIMA PANDIT, 06, Birya House, 265, Pinner Nariman Street, Fort, Mumbai- 400 001. Mob No. 9820130891 Email id: purnima.pandit@yahoo.com

NOTE: Next date in this Suit is 02.09.2024. Please check the status and next/further date of this Suit on the official web-site of the City Civil & Sessions Court, Gr. Bombay.

PUBLIC NOTICE NOTICE is hereby given that the Share Certificate No. 18 dated 2nd July 1994 representing five shares of Rs. 50/- each Bearing Nos. 086 to 090 both inclusive issued by THE PANCHRATNA CO-OPERATIVE HOUSING SOCIETY LTD., YARI ROAD, VERSOVA, ANDHERI (WEST), MUMBAI - 400 061. In the name of MS. ASHA V. HUMBLE in respect of Flat No.402, Fourth Floor, PANCHRATNA BUILDING, has been reported lost & untraceable. An application has, been made for issue of Duplicate Share Certificate. Any person having any objection claim to issue a Duplicate Share Certificate in lieu of the lost one should communicate his objection in writing to the society within Fourteen (14) Days from the date of issue of this Notice. If no complaint is received within the stipulated period, the Duplicate Share Certificate will be issued in lieu of the lost/untraceable Share Certificate. FOR THE PANCHRATNA CO-OPERATIVE HOUSING SOCIETY LTD. Sd/- Date : 13.08.2024 Secretary/ Chairman

APPENDIX-16 (Under Bye Law No.35)

The Form of Notice inviting claims or objections to the transfer of the shares and the interest of the Deceased Member in the Capital/Property of the Society. S.M.T. KALAVATI JAMNADAS HANSRAJ (RAMAIYA), member of Shankar Deep C.H.S. Ltd., having address at Flat No.503, 5th Floor, Shankar Deep C.H.S. Ltd., Plot No.3, TPS II, Jn. of B.M. Bhargav Road & Tagore Road, Santacruz (West), Mumbai - 400 054, and holding Flat No.503 on the 5th Floor in the building of the Society, expired on 12 December 2014. Her husband, MR. JAMNADAS HANSRAJ RAMAIYA, predeceased her on 12th January 2010.

The Society hereby invites claims or objections from the heir or heirs or other claimants/objector or objectors to the transfer of the right, title and interest of the deceased member in the said shares and interest of the deceased member in the capital/property of the Society within a period of 15 (Fifteen) days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/objections for transfer of shares and interest of the deceased member in the capital/property of the Society in such manner as is provided under the bye-laws of the Society. The claims/objections, if any, received by the Society for transfer of shares and interest of the deceased member in the capital/property of the Society shall be dealt with in the manner provided under the bye-laws of the Society. A copy of the registered bye-laws of the Society is available for inspection by the claimants/objectors, in the office of the Society / with the Secretary of the Society between 10.00 A.M. to 6.00 P.M. from the date of publication of the notice till the date of expiry of its period. Place: Mumbai. Date: 13/08/2024 For Shankar Deep C.H.S. Ltd. Sd/- (Hon. Secretary)

PUBLIC NOTICE

NOTICE is hereby given that, our client intends to acquire the immovable property more particularly described in the Schedule hereunder written and hereinafter referred to as the "Property". Swaraj Kaushal has represented to our client that he is the owner of and well and sufficiently entitled to the Property, free from all encumbrances of any nature whatsoever.

Any person/s having any share, right, title, interest, claim, or demand against or to the Property mentioned in the Schedule whether by way of sale, assignment, bequest, charge, gift, exchange, encumbrance, lease, tenancy, license, mortgage, lien, transfer, trust, inheritance, easement, order/decreet/judgment of any Court, option agreement or any kind of agreement or understanding or otherwise whatsoever in, to or upon the Property or any part thereof are hereby required to give notice of the same in writing along with supporting documentary proof based on which such claim is being raised, to the undersigned at Office No. 61-62, 6th Floor, Free Press House, 215, Free Press Journal Marg, Nariman Point, Mumbai - 400 021 and/or email: nareesh@dico.in within 14 (fourteen) days from the date hereof, after which, any such right, claim or demand, if any, shall be considered as waived and abandoned.

THE SCHEDULE HEREINAFTER REFERRED TO: (Description of the "Property") ALL THAT

GOODS AND SERVICES TAX NETWORK
Corporate Office: 4th Floor, East Wing, World Mark-1, Aerocity, Delhi-110037
Tel: 011-49111200, www.gstn.org.in

TENDER NOTICE
Goods and Services Tax Network (GSTN), a Government Enterprise, invites bids from eligible companies for the following goods/services:

Particular(s)	Pre-Bid Meeting Date & Time	Last Date & Time for submission of bid
RFP for Selection of Housekeeping Service Provider for GSTN Office	21 st August, 2024 03:00 PM	02 nd September, 2024 Upto 3:00 PM

Tender/RFP document & related necessary information may be downloaded from GSTN website: www.gstn.org.in. Any amendment/corrigendum shall be uploaded on GSTN website.
Dr. Shiloh Rao, Sr. VP (P&C)

CORRIGENDUM NO.1 OF TENDER NOTICE No.17/2024-25 Road & Building Department Government of Gujarat

On behalf of Governor of Gujarat, the Executive Engineer, R&B Division (State), Smith Bungalow, Opp. Officers' Club, College Road, Bhuj (Kachchh) Ph.No.(02832) 251450 / 250424 invited tender "Construction of New District Court Building at Bhuj, Ta.Bhuj Dist.Kachchh". now will be available until dt.06/09/24 on our website: <http://tender.nprocure.com> Pre-Bid meeting for the above works will be held at our circle office Mehsana at 11.30 AM on dt.30/08/24. Other details of the original notice remain unchanged (DDI/KUTCH/410/2024-25)

CONTAINER CORPORATION OF INDIA LTD.
(A GOVT. OF INDIA UNDERTAKING, MINISTRY OF RAILWAYS)
NSIC New WDBP Building, 2nd Floor, Okhla Ind. Estate (Opp. NSIC Okhla Metro Station), New Delhi-110020

TENDER NOTICE (E-Tendering Mode Only)
Online E-Bids are invited for Handling of Containers (Cycle Model) at CRT Karambhel, (Gujarat)

Tender No.	CON/AREA-II/KEBG/HANDLING/2024/85993
Estimated Cost	Rs. 2,98,20,960/- (including GST) for four (2+2) years.
Date of Sale (On Line)	From 13/08/2024 at 15:00 hrs. to 27/08/2024 (up to 16:00 hrs.)
Last Date & Time of submission	On 28/08/2024 up to 16:00 hrs.
Date & Time of Opening	On 29/08/2024 at 15:30 hrs.

For eligibility criteria and other details please log on to www.concorindia.com or [www.eprocure.gov.in](http://eprocure.gov.in) or www.tenderwizard.com/CCL. Bidders are requested to visit the websites regularly. For complete details log on to www.tenderwizard.com/CCL.
Group General Manager/Area Head-II

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/S AMEYA ECO-ZONE DEVELOPERS PRIVATE LIMITED OPERATING IN PHASES, SALE ON LEASE OR LEASE OF ANY LANDS AND BUILDINGS OR ANY PARTS OF BUILDING (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/CIN/LLP No.	M/S Ameya Eco-Zone Developers Private Limited CIN: L45200MH2007PTC167389 PAN: AAGCA1196G
2. Address of the registered office	103, Ameya House, Rajkumar Corner, Jayprakash Road, Andheri(West), Mumbai, Maharashtra, India, 400058
3. URL of website	There is no website of Corporate Debtor (CD).
4. Details of place where majority of fixed assets are located	Land parcel admeasuring 78 acres at Wagholia District, Vadodara, Gujarat.
5. Installed capacity of main products/ services	Not available
6. Quantity and value of main products/ services sold in last financial year	Not known
7. Number of employees/ workmen	Not known
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Since there is no website of CD, information can be sought through communication to the following email: E-mail: eoi.ameyadevelopers@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Since there is no website of CD, information can be sought through communication to the following email: E-mail: eoi.ameyadevelopers@gmail.com
10. Last date for receipt of expression of interest	28.08.2024
11. Date of issue of provisional list of prospective resolution applicants	02.09.2024
12. Last date for submission of objections to provisional list	07.09.2024
13. Date of issue of final list of prospective resolution applicants	12.09.2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12.09.2024
15. Last date for submission of resolution plans	12.10.2024
16. Process email id to submit EOI	eoi.ameyadevelopers@gmail.com

Date: 13.08.2024
Place: Mumbai
Sd/-
Avinash Ambikaraj Shukla
For Ameya Eco-Zone Developers Private Limited
IBBI Reg. No.: IBBI/IPA-003/IP-NO0243/2019-2020/12839
AFA: A3/12839/02/070125/301093 valid upto 07.01.2025
Registered Address: Level 3, Padma Palace, Plot No. 79, Sector 28, Vashi, Navi Mumbai- 400703

MAHAN INDUSTRIES LIMITED
CIN : L91110GJ1995PLC024053
Regd. off: 3rd Floor, D K House, Nr. Mithakhali Under Bridge, Navrangpura, Ahmedabad 380006
Ph. No. 079-26568789 • E-mail: mahan.int@gmail.com • Website: www.mahan.co.in

Extract of Un-Audited Standalone Financial Results for the Quarter ended June 30, 2024
(Rs. In Lakhs except per share data)

Particulars	Quarter Ended		Year Ended	
	June 30, 2024	March 31, 2024	June 30, 2023	March 31, 2024
	Un-audited	Audited	Un-Audited	Audited
Total income from operations (net)	46.07	13.25	21.89	71.42
Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	7.61	(1.59)	(0.66)	0.68
Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	7.61	(7.28)	(0.66)	(5.01)
Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	5.70	(7.10)	(0.66)	(5.01)
Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	5.70	(7.10)	(0.66)	(5.01)
Equity Share Capital	3,600.00	3,600.00	3,600.00	3,600.00
Other Equity excluding Revaluation Reserve				(3,295.23)
Earnings Per Share (of Rs.10/- each) (for continuing and discontinued operations)				
Basic :	0.02	(0.02)	0.00	(0.01)
Diluted:	0.02	(0.02)	0.00	(0.01)

Note: The above is an extract of the detailed format of Un-Audited Standalone Financial Results for the Quarter ended on June 30, 2024 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of Un-Audited Standalone Financial Results for the Quarter ended on June 30, 2024 are available on the website of the Company i.e. www.mahan.co.in and on the website of BSE Ltd. (www.bseindia.com)
For, MAHAN INDUSTRIES LIMITED
Sd/-
YOGENDRAKUMAR P. GUPTA
MANAGING DIRECTOR (DIN : 01726701)

ANDHRA PRADESH STATE CIVIL SUPPLIES CORPORATION LIMITED
HEAD OFFICE: 10-152/1, SRI SAI TOWERS, BANDAR ROAD, KANURU, VIJAYAWADA-520007
Lr.No.Mktg.MS/RG Dall/Tenders/2024 Date: 12.08.2024

TENDER NOTICE
BIDS ARE INVITED FROM THE ELIGIBLE BIDDERS FOR SUPPLY OF 22,500 MTs (+ or - 25%) OF RG DALL IN 1 KG PACKET FORM WITH SECONDARY PACKING IN 50 KG PP BAGS TO THE 251 MLS POINTS OF APSCSCL IN TWENTY SIX(26) DISTRICTS ACROSS THE ANDHRA PRADESH STATE FOR DISTRIBUTION UNDER PDS/ICDS/THR SCHEMES THROUGH THE AP E-PROCUREMENT PORTAL. Andhra Pradesh State Civil Supplies Corporation Limited invites bids from eligible bidders for supply of 22,500MTs (+ or - 25%) RG DALL in 1KG packet form with secondary packaging in 50 Kg PP bags under PDS/ICDS/THR schemes to 251 MLS points in twenty six (26) Districts in Andhra Pradesh State. All the interested RG Dall suppliers in All Over India may visit www.apscscl.in & www.approcurement.gov.in to view and download tender documents free of cost. The interested tenders to submit bids should be registered in website www.approcurement.gov.in and should also obtain Digital Signature Certificates from any Certifying Authority in India. The details and procedure for obtaining Digital Signature Certificates are mentioned in the website www.approcurement.gov.in or contact the helpdesk of e-procurement portal Phone: 9154383633/9154383634/7337318402. Last date for registration and completion of formalities for the e-auction shall be up to 27.08.2024 at 5.00 P.M and the tentative date of online e-reverse auction through ap e-procurement platform would be 30.08.2024 at 11.00 A.M onwards.
Sd/- V.C & MANAGING DIRECTOR

KEMISTAR CORPORATION LIMITED
604, Manas Complex, Near Jodhpur Cross Road, Satellite, Ahmedabad - 380015, Gujarat.
CIN: L24233GJ1994PLC022845 Email: kemistarbse@gmail.com Web: www.kemistar.in

Extract of Unaudited Consolidated Financial Result for the Quarter ended on June 30, 2024
(Rs. In Lakhs Except EPS)

Sr. No.	Particulars	Quarter Ended			Year Ended
		30.06.2024	31.03.2024	30.06.2023	
1	Total Income from Operations	364.17	420.50	209.69	1114.86
2	Net Profit / (Loss) for the period (before Tax, Exceptional items#)	13.20	34.02	7.69	72.37
3	Net Profit/(Loss) for the period before tax (after Exceptional items#)	13.20	34.02	7.69	72.37
4	Net Profit/(Loss) for the period after tax (after Exceptional items#)	13.20	18.86	7.36	53.11
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	13.20	18.86	7.36	53.11
6	Equity Share Capital	1075.94	1075.94	1075.94	1075.94
7	Earnings Per Share of Rs. 10/- each				
	1. Basic: (In Rs)	0.123	0.175	0.068	0.49
	2. Diluted: (In Rs)	0.123	0.175	0.068	0.49

NOTE: KEY STANDALONE FINANCIALS OF THE COMPANY IS AS UNDER

1	Total Income from Operations	34.31	166.73	31.45	422.87
2	Net Profit/(Loss) for the period before tax (after Exceptional items#)	4.17	12.82	1.69	30.39
3	Net Profit/(Loss) for the period after tax (after Exceptional items#)	4.17	8.94	1.36	22.05

NOTE
a) The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of Standalone and Consolidated financial result for the quarter ended on 30.06.24 is available on the websites of www.bseindia.com and at www.kp-group.in/kemistar/
b) The above financials were reviewed by the audit committee and approved by the Board of Directors in the meeting held on August 12, 2024.
c) # - Exceptional and/or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind-AS Rules /AS Rules, whichever is applicable.
For Kemistar Corporation Limited
Sd/-
Ketan Patel
Managing Director
(DIN No. 01157786)

E-TENDER NOTICE
DIRECTOR CIVIL AVIATION
GUJSAIL Complex, Nr. Torrent Sub-station, SVPI Airport, Ahmedabad-380004, Ph.-079-2288 2000

Tender is invited from the well-reputed and experience agencies for carry out the under mentioned work through e-tendering process.

Tender ID	Name of Work
96009	Maintenance and CAMO CONTRACT OF CHALLENGER 604 (VARIANT) AIRCRAFT, VTGOG, MSN:-6143 at Ahmedabad Base, S.V.P.I. Airport.
96038	Maintenance and SUB-CAMO CONTRACT OF SUPERKING AIRB200 AIRCRAFT, VT-GUJ MSN:-BB 1687 at Ahmedabad Base, S.V.P.I. Airport.
96067	MAINTENANCE AND CAMO CONTRACT OF AIRBUS DAUPHIN AS365 N3 HELICOPTER, VT-SVP MSN:6767 AT Ahmedabad Base, S.V.P.I. Airport.

The last date of online submission for tender is 09/09/2024. Interested bidder may visit tender.nprocure.com for more information.

IKF FINANCE LIMITED
REGISTERED OFFICE : # 40-1-144, Corporate Centre, M.G.Road, Vijayawada-520 010, Phone No. : 0866-2474644.

POSSESSION NOTICE (For Immovable Property) Rule 8-(1)
Whereas, the undersigned being the Authorized Officer of IKF Finance Limited (IKF) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 20-05-2024 calling upon the borrower/s and co-borrower/s 1) M/s. Raunag Plumbing Rep. by its Proprietor Sehadjalli M Shaik, 2) Sehadjalli M Shaikhand, 3) Naasad M Sekh, 4) Sovani Sk, 5) Julekha Bibi, 6) Habiba Bibi (Loan Account No. LKSR03422-230248708) to repay the amount mentioned in the notice bearing Rs. 11,57,558.78/- (Rupees Eleven Lakh Fifty Seven Thousand Five Hundred Fifty Eight Rupees And Seventy Eight Paise Only) against Loan Account No. LKSR03422-230248708 as due on 17/05/2024 with further interest and Charges thereon.
The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of Security Interest Enforcement rule 2002, on this 08th day of August Month of the year 2024.
The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the IKF for an amount of Rs. 11,57,558.78/- (Rupees Eleven Lakh Fifty Seven Thousand Five Hundred Fifty Eight Rupees And Seventy Eight Paise Only) against Loan Account No. LKSR03422-230248708 as due on 17/05/2024 with further interest and Charges thereon.
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, if the borrower clears the dues of the "IKF" together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by "IKF" and no further step shall be taken by "IKF" for transfer or sale of the secured assets.
DESCRIPTION OF THE SECURED ASSET (IMMOVABLE PROPERTY)
Schedule of the property No. 1: All that right, title and interest in Flat No. 401 admeasuring about 45.521 Sq. Mtrs., situated on 4th Floor of Shivani Complex, constructed on land bearing Plot No. M/1, M/2 and M/3 organized on land bearing Block No. 58 paikree 1 of Astan Sub District Bardoli District Surat together with undivided proportionate share in the said land. The said property is surrounded by: East: Flat No. 402, West: Open to sky portion, North: Open to sky portion, South: Stair and common passage.
Schedule of the property No.2: All that right, title and interest in Flat no. 404 admeasuring about 45.521 sq.mt. situated on 4th Floor of Shivani Complex constructed on land bearing Plot No. M/1, M/2 and M/3 organized on land bearing Block no.58 paikree 1 of Astan Sub District Bardoli District Surat together with undivided proportionate share in the said land. The said property is surrounded by: East: Flat No. 403, West: Open Sky Portion, North: Open Sky Portion, South: Stair and Common Passage.
Place: Bardoli, Date: 08-08-2024 Sd/- Authorised Officer, IKF Finance Limited

SML ISUZU LIMITED
CIN : L50101PB1983PLC005516
Regd Office & Works: Village Asson, Distt. Shahid Bhagat Singh Nagar (Nawanshahr) Punjab -144 533. Phone : 01881- 270155; Fax: 01881-270223
Corporate Office: SCO 204-205, Sector 34-A, Chandigarh-160022
Phone: 0172- 264700-02; Fax : 0172-2615111
Email: investors@smlisuzu.com | Website: www.smlisuzu.com

40TH ANNUAL GENERAL MEETING OF SML ISUZU LIMITED TO BE HELD THROUGH VIDEO CONFERENCING (VC) / OTHER AUDIO VISUAL MEANS (OAVM)

Members of the Company may please note that the 40th Annual General Meeting ("AGM") of the Company will be held on Friday, 28th September, 2024 at 11:00 A.M. through Video Conferencing (VC) / Other Audio Visual Means (OAVM) in compliance with the applicable provisions of the Companies Act, 2013 (the Act), the Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") read with the General Circular No(s) 14/2020 dated 8th April, 2020, 17/2020 dated 13th April, 2020, 20/2020 dated 5th May, 2020 and 09/2023 dated 25th September, 2023 issued by Ministry of Corporate Affairs ("MCA"). Pursuant to MCA Circulars and all other applicable circulars issued by SEBI, Notice of 40th AGM along with the Annual Report for Financial Year 2023-24 will be sent in due course ONLY in electronic mode to those Members whose e-mail addresses are registered with the Company/Depository Participant(s) (DPs). Members desirous of obtaining the physical copy of the Notice of AGM and Annual Report 2024, may send their request to investors@smlisuzu.com.
Notice of AGM and the Annual Report 2024 will be available on the website of the Company at www.smlisuzu.com, on the website of BSE Limited at www.bseindia.com, on the website of National Stock Exchange of India Limited (NSE) at www.nseindia.com and also on the website of NSDL at www.evoting.nsdl.com.
Members will have an opportunity to cast their vote remotely on the business items as set out in the Notice of AGM through remote e-voting / e-voting at AGM. The manner of casting vote through remote e-voting / e-voting at AGM for Members will be provided in the Notice of AGM.
The Board, at its meeting held on 23rd May 2024, has recommended Final Dividend of 160% (Rs. 16/- per share). The Dividend, subject to the approval of the Members, will be paid on or before 20th October, 2024 to those Members whose names appear on the Register of Members as on the Record Date i.e. 8th September, 2024. The Register of Members and share transfer books will remain closed from 7th September, 2024 to 13th September, 2024 (both days inclusive) for the purpose of AGM. Instruction for Members who have not registered their email and/or not updated bank account details or other KYC details with the Company/DPs:
PHYSICAL HOLDING
Pursuant to Master Circular dated 7th May 2024 and Circular dated 10th June 2024 issued by SEBI, it shall be mandatory for the holders of physical securities to furnish PAN, contact details (Postal address with PIN and Mobile number), Bank AC details and specimen signature for their corresponding folio numbers. Members of such folios where in any one of the above mentioned document/details are not updated shall be eligible:
• To lodge grievance or avail any service request from the RTA ONLY after furnishing PAN and KYC details.
• For any payment including dividend, interest or redemption payment in respect of such folios ONLY through electronic mode with effect from 1st April, 2024.
Members are requested to register/update the details in prescribed Form ISR-1 and other relevant forms duly filed along with self-attested supporting documents and other relevant forms with M/s. MCS Share Transfer Agent Limited, Registrar and Share Transfer Agent of the Company (MCS) at helpdesk@icdlm.com or helpdesk@csregistrar.com. Members may download the prescribed forms from the Company's website at www.smlisuzu.com
DEMAT HOLDING
Members holding shares in Demat mode are requested to register/update their E-mail address/Bank account details with their Depository Participant(s).
Members may note that pursuant to the Income Tax Act, 1961, as amended by the Finance Act, 2020, dividend is taxable in the hands of the Members. The Company shall, therefore, deduct Tax at Source ("TDS") at the time of making payment of dividend.
For SML ISUZU LIMITED
PARVESH MADAN
Company Secretary
ACS-31266
Date: 12.08.2024
Place: Chandigarh

RIVER FRONT HOTELS LIMITED
CIN: L55100GJ1991PLC016766
Regd. Office: Land Mark, Opp. Dutch Garden, Nanpura, Surat-395001, Gujarat. Contact No.: +91-9898000486, Email id: info@riverfronthotellimited.com Website: www.riverfronthotellimited.com

EXTRACT OF UN-AUDITED FINANCIAL RESULTS FOR FIRST QUARTER ENDED 30th JUNE, 2024
See Regulation 47(1) (b) of the SEBI (LODR) Regulations, 2015

Sr No.	Particulars	Quarter Ended			Year Ended	
		30/06/2024 (Unaudited)	31/03/2024 (Audited)	30/06/2023 (Unaudited)	31/03/2024 (Audited)	31/03/2023 (Audited)
1.	Total Income from Operations	1508.63	790.35	758.85	3083.18	2853.88
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	10.45	(1356.16)	6.41	(1297.37)	(832.09)
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	10.75	(1356.16)	6.41	(1297.37)	(832.09)
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	10.75	(1356.16)	6.41	(1297.37)	(832.09)
5.	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	10.75	(1356.16)	6.41	(1297.37)	(832.09)
6.	Paid up Equity Share Capital	3007.46	3007.46	3007.46	3007.46	3007.46
7.	Reserves (excluding Revaluation Reserve)	-	-	-	-	-
8.	Securities Premium Account	-	-	-	-	-
9.	Net Worth	27642.82	27632.07	28935.84	27632.82	28929.43
10.	Paid Up Debt Capital / Outstanding Debt	-	-	-	-	-
11.	Outstanding Redeemable Preference Share	-	-	-	-	-
12.	Debt Equity Ratio	361.65%	360.11%	341.14%	360.11%	339.20%
13.	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) (Basic and Diluted)	0.0036	(0.1509)	0.0021	(0.4314)	(0.2768)
14.	Capital Redemption Reserve	-	-	-	-	-
15.	Debt Redemption Reserve	-	-	-	-	-
16.	Debt Service Coverage Ratio	-	-	-	-	-
17.	Interest Service Coverage Ratio	-	-	-	-	-

Notes:
1. The above is an extract of the detailed format of unaudited Financial Results filed with Stock Exchange under Regulation 33 of SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015). The full format of the results for the quarter ended on 30th June, 2024 is available on Company's website at www.riverfronthotellimited.com and also on the website of Stock Exchange at www.mse.in.
2. The above results have been reviewed by the audit committee and approved by the board of the company at their meeting held on 14th August, 2024. The Statutory Auditor of the Company has carried out Limited Review thereof for the quarter ended 30th June, 2024.
For RIVER FRONT HOTELS LIMITED
sd/- (Farukh V. Poonawala)
Managing Director
Date: 14th August, 2024
Place: Surat

OFFICE: PRINCIPAL, GOVT. MEDICAL COLLEGE, SRI GANGANAGAR
Ref. No: 824-825 Dated: 31.07.2024
Short-Term e-Bid Invites 02/2024-25(824)

Bid for rate contract for One years or Less period Procurement of Job basis man power (Services) supply like Class IV/Ward Boy/Helper/Multi task worker/Store Verifier, Medical Social Worker etc. (means Unskill and High skill Wages Job Base Works) including Manpower machinery and Supervision at Medical College in Sri Ganganagar. GMC, Sri Ganganagar are invited Unconditional Bid from interested GST Registered bidder's etc. upto Dt. 15-08-2024 at 06.00 PM. E-Bid will be Estimated value One time 3.00 Crores. Other particulars of the bid may be visited on the procurement portal (<http://eproc.rajasthan.gov.in>, <http://sppp.raj.nic.in>) of the state and Department/Notice Board
UBN:- MES 2425 SLRC 0084
Principal, Govt. Medical College, Sri Ganganagar (Raj.)

OPPORTUNITIES FOR SKILLED INDIANS ACROSS THE WORLD

Home-Based Caregiver Opportunity in Israel

Salaries starting from INR 1,30,000 per month*

Number Of Opening: - 5000**

Eligibility Criteria:
Gender: Male and Female Age: 25 - 45 Years Height/Weight: Min. 5 feet / 45 kgs or more
Min. Qualification: 10th Pass Passport Validity: Min. 3 years validity English Requirement: Good/Basic

Experience, Diploma & Certification
• Qualified in provision of caregiving services and should hold a certificate issued by a competent Indian regulatory authority, demonstrating successful completion of a caregiving course of at least 390 hours (including OJT), recognized or supervised by relevant Indian authorities, or a diploma proving completion of training in nursing, physiotherapy, nurse assistant or midwifery provided by an Indian Training Provider accredited and recognized by relevant Indian authorities.
• GDA/ANM/GNM/BSc Nursing/Post BSc Nursing

Kindly Note:
• It is important that the candidate has never previously worked in Israel/ do not have a spouse, parents or children currently working or residing in Israel.
• Selection and rejection decisions will be made exclusively by Israeli employer.
• NSDC is not the employer of caregiver workers, NSDC is only facilitator.

* This is as per the minimum wages of Israel
** This is as per the current demand received from Israel

Email ID: contact@nsdcinternational.com To apply, Scan the QR code

